# CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 13/RP/2016 <u>in</u> Petition No. 161/TT/2015

Coram:

Shri A.S. Bakshi, Member Shri M.K. Iyer, Member

Date of Hearing: 06.04.2016 Date of Order : 27.04.2016

#### In the matter of

Review of Commission's order dated 30.12.2015 in Petition No. 161/TT/2015 in the matter of approval of transmission tariff for (a) Kurnool-Raichur 2<sup>nd</sup> 765 KV S/C line, (b) Extension of Kurnool 765/400 KV Sub-station, and (c) Extension of Raichur 765/400 KV Sub-station under "Common System associated with ISGS project in Krishnapatnam area of Andhra Pradesh in Southern Region" for tariff period 2014-19.

#### And in the matter of

Power Grid Corporation of India Limited, "Saudamani", Plot No.2, Sector-29, Gurgaon -122 001

.....Petitioner

Vs

- 1. Karnataka Power Transmission Corporation Ltd. Kaveri Bhawan, Bangalore-560009
- Transmission Corporation of Andhra Pradesh Ltd. (APTRANSCO), Vidyut Soudha Hyderabad-500082
- Kerala State Electricity Board (KSEB) Vaidyuthi Bhavanam, Pattom Thiruvananthapuram-695004
- Tamil Nadu Electricity Board NPKRR Maaligai, 800, Anna Salai Chennai- 600002
- 5. Electricity Department Government of Goa Vidyuti Bhawan, Panaji Goa- 403001



- 6. Electricity Department Government of Pondicherry Pondicherry- 605001
- 7. Eastern Power Distribution Company of Andhra Pradesh Ltd. P&T Colony, Seethmmadhara, Vishakhapatnam Andhra Pradesh
- Southern Power Distribution Company of Andhra Pradesh Srinivasasa Kalyana Mandapam Backside Tiruchanoor Road, Kesavayana Gunta Tirupati- 517 501
- Central Power Distribution Company of Andhra Pradesh Mint Compound, Hyderabad- 500 063
- Northern Power Distribution Company of Andhra Pradesh Chaitanyapuri, Kazipet Warangal- 506 004
- Bangalore Electricity Supply Company Ltd.
  K. R. Circle
  Bangalore- 560 001
- 12. Gulbarga Electricity Supply Company Ltd. Station Main Road, Gulbarga
- Hubli Electricity Supply Company Ltd. Navanagar, P B Road Hubli, Karnataka
- MESCOM Corporate Office Paradigm Plaza, AB Shetty Circle Mangalore- 575 001
- Chamundeswari Electricity Supply Corporation Ltd. New Kantharaj Urs Road, Saraswatipuram, Mysore-570 009

.....Respondents

## Parties present:

Shri Anand K Ganesan, Advocate, PGCIL

Shri M. M. Mondal, PGCIL

Shri S. K. Venkatesan, PGCIL

Shri Rakesh Prasad, PGCIL

Shri S. S. Raju, PGCIL

Shri Subhash C. Taneja, PGCIL

Shri Pankaj Sharma, PGCIL

Shri Vallinayagam, Advocate, TANGEDCO



### **Interim Order**

This application has been made by the petitioner, Power Grid Corporation of India Ltd. (PGCIL), for review of order dated 30.12.2015 in Petition No 161/TT/2015, whereby the Commission had determined the transmission tariff for (a) Kurnool-Raichur 2<sup>nd</sup> 765 KV S/C line, (b) Extension of Kurnool 765/400 KV Sub-station, and (c) Extension of Raichur 765/400 KV Sub-station under "Common System associated with ISGS project in Krishnapatnam area of Andhra Pradesh in Southern Region" for tariff block 2014-19.

2. The learned counsel for the petitioner submitted that the Commission in Petition No. 161/TT/2015 observed that as per Regulation 24(2) (iii) of 2014 Tariff Regulations, additional RoE of 0.5% is allowed only if the transmission project is completed within the specified timeline and it has to be certified from Regional Power Committee/National Power Committee that commissioning of the particular element will benefit the system operation in the regional/national grid and since the petitioner has not submitted such certificate, therefore it is not evident from the submissions that the transmission asset will benefit the system operation in the Southern Region. The Commission therefore has not considered the submissions made by the petitioner and have accordingly not allowed additional RoE of 0.5% in accordance with proviso (iii) to Regulation 24(2) of 2014 Tariff Regulations. The petitioner has submitted that in terms of Regulation 24(2)(i) and (ii), if the entire transmission project gets commissioned within the time frames specified in Appendix I, an additional return on equity of 0.50% will be admissible. Further, Regulation 24(iii) deals with a specific aspect, namely when only one of the elements of the transmission system gets commissioned within the time frames specified in Appendix I of the 2014 Tariff Regulations. In such cases, the additional return on equity gets linked to submission of a certificate by the RPC/NPC to the effect that commissioning of such an element will benefit the system operation in the regional /national grid. However In the



present case, the transmission scheme consisted of several elements and while some elements were commissioned in the 2009-14 tariff period, others got commissioned in the 2014-19 tariff period. The petitioner submitted that the entire project has been commissioned within the timelines specified in the respective Regulations and therefore the necessity of submissions of the certificate was not there.

- 3. Heard the representative of the petitioner on 'admission'. Admit and issue notice to the respondents.
- 4. The petitioner is directed to serve the copy of the review petition along with this order on the respondents by 30.4.2016. The respondents shall file their replies by 10.5.2016, with copy to the petitioner, who shall file its rejoinder, if any, by 16.5.2016. The parties shall ensure the completion of the pleadings within the due date mentioned and no extension of time shall be granted for any reason whatsoever.
- 5. The review petition shall be listed for hearing on 17.5.2016.

Sd/-(Dr. M.K. lyer) Member Sd/-(A.S. Bakshi) Member